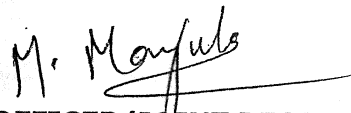


HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**INSTRUCTIONS AS TO FILING OF CASES ON 26.05.2026 FOR
HEARING IN THE THIRD SUMMER VACATION COURT**

1. Cases in which the impugned order is passed on or after 12.05.2026 alone will be entertained for hearing on 28.05.2026.
2. Writ Petitions relating to Habeas Corpus, eviction, demolition, dispossession, disconnection of electricity supply, etc., and orders passed, communicated and received by the petitioner/s in such cases on or after the dates specified above alone will be entertained.
3. No Writ Petitions and Criminal Petitions filed to quash FIR/Charge Sheets and relaxation of conditions of Bail/Modification petitions/petitions seeking extension of interim orders in pending matters will be entertained, except those permitted by way of Lunch Motion by the Hon'ble Vacation Judge concerned.
4. Regular Bail Applications will be entertained only if orders refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
5. Anticipatory Bail Applications.
6. Writ Petition(s) relating to Service Matters/Stamps & Registration will not be entertained.
7. No Letter/Petition for withdrawal of pending cases will be entertained.
8. No pending cases will be taken up except those in which there is a specific direction to post in the Vacation Courts.

// BY ORDER //



Date: 22.05.2026.

VACATION OFFICER/JOINT REGISTRAR